

आयकर अपीलीय अधिकरण "एक सदस्य मामला" न्यायपीठ कोलकता में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, KOLKATA

(At e-Court, Pune)

BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT

आयकर अपील सं. / ITA Nos.2329 & 2330/KOL/2019

निर्धारण वर्ष / Assessment Years : 2014-15 & 2015-16

Avadh Omprakash Shah
C/o Subash Agarwal & Associates,
Advocates
Siddha Gibson, 1, Gibson Lane,
Suite 213, 2nd Floor,
Kolkata - 700069

PAN : AKUPS0874L

.....अपीलार्थी / Appellant

बनाम / V/s.

ITO, Ward-3(4),
Purulia

.....प्रत्यर्थी / Respondent

Assessee by : None
Revenue by : Shri Supriyo Paul

सुनवाई की तारीख / Date of Hearing : 26-03-2021

घोषणा की तारीख / Date of Pronouncement : 26-03-2021

आदेश / ORDER

Both these appeals are preferred by the assessee against the order(s) of Id. Commissioner of Income Tax (Appeals), Asansol, dated 21-06-2019 for assessment years 2014-15 and 2015-16.

2. On perusal of the letter filed by the assessee, I note that the assessee wishes to withdraw both the appeals in view of having filed application

under Vivad Se Vishwas Scheme proof of which in the form of certificate issued by the competent authority in Form No. 3 is submitted before this Tribunal.

3. The ld. DR has no objection for allowing the assessee to withdraw the appeals.

4. In view of the request made by the assessee, both the appeals are dismissed as withdrawn.

Order pronounced in the open court on 26th March, 2021.

Sd/-
(P.M. Jagtap)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 26th March, 2021.

GCVSR

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), Asansol
4. The CIT Concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “एक सदस्य मामला” बेंच, कोलकता / DR, ITAT, “SMC” Bench, Kolkata.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

//सत्यापित प्रति// True Copy//

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune